

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 480/TT/2019

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of tariff of the 2019-24 tariff period for 2 Nos. of 400 kV line bays at Srikakulam for termination of Srikakulam Pooling Station-Garividi 400 kV Quad D/C line under “Sub-station works associated with Strengthening of Transmission System beyond Vemagiri” in the Southern Region.
- Date of Hearing** : 10.3.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
Shri P.S. Mhaske, Member, Ex-officio
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 17 others
- Parties Present:** : Shri S.S. Raju, PGCIL
Shri B.Dash, PGCIL
Shri Ved Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of tariff of 2014-19 tariff period and determination of tariff of the 2019-24 tariff period for 2 Nos. of 400 kV line bays at Srikakulam for termination of Srikakulam Pooling Station-Garividi 400 kV Quad D/C line under “Sub-station works associated with Strengthening of Transmission System beyond Vemagiri” in the Southern Region. The Petitioner submitted that tariff is claimed for only one asset out of the four assets covered in the scope of the project. Separate petitions have been filed for the remaining assets, two of which have achieved COD in 2019 (2014-19 tariff period) and the fourth asset was put into commercial operation in the 2019-24 tariff period. He further submitted that the tariff was approved for the subject asset for the 2014-19 tariff period vide order dated 21.5.2019 in Petition No. 258/TT/2018.

3. In response to a query regarding increase in the apportioned approved cost of the instant asset, the representative of the Petitioner submitted that the contingency amount, which was not apportioned earlier among the transmission assets covered in the instant transmission systems, have now been apportioned leading to the increase in the apportioned



cost. He submitted that there is no change in total FR capital cost. The Additional Capital Expenditure during the 2019-24 tariff period is also claimed for the instant asset. He submitted that no reply has been received from any of the respondents and that additional information as sought through Technical Validation letter has been filed vide affidavit dated 9.9.2020.

4. The Commission directed the Petitioner to file the original FR Apportioned Approved Capital Cost and the revised apportionment for each asset/element along with the calculations/methodology for apportionment of contingency amount by 24.3.2021. The representative of the Petitioner submitted that the details along with Form-5 will also be filed.

5. Subject to the above, Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

